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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
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**NOTIFICATION
(INCOME-TAX)**

No. 2572 (P.No. 297/147/78-IT(AI)): In exercise of the powers conferred by clause (v) of the sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Sri Subramanya Swami Adi Krithikai Laksharchana committee, Secunderabad for the purpose of the said section for and from the assessment year 1977-78,

Sd/-
(K. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
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Copy to:-

1. Sri Subramanya Swami, Adi Krithikai Laksharchana Committee, 10.3.3/5 East Marredpally, Secunderabad-26.
2. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad with reference to his letter No. E.Ops.K/30/77-78(III) dated 15.5.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RIS)/(PHE)/(Lw.), New Delhi.
5. Director of G.M. Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Kanta Sundri Lane, New Delhi (5 copies).
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ASSISTANT DIRECTOR (RIS).

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